## **Contract Labour**

- 3670. SHRI JANARDHANA POOJARY: Will the Minister of LABOUR be pleased to state:
- (a) whether Government are aware that contract labour may be allowed in all sectors;
  - (b) if so, the details thereof;
- (c) the details of the sectors and services that would be opened for contract labour;
- (d) whether a sense of insecurity is gripping the regular employees, particularly Government employees, over the proposed Government's move; and
  - (e) if so, Government's reaction thereto?
- THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI VIJAY GOEL): (a) and (b) The employment of contract labour in an establishment is permissible in those jobs or works where the contract labour system has not been prohibited by the Government.
- (c) In the wake of economic liberalisation, the Government have undertaken a review of the Contract Labour (Regulation and Abolition) Act, 1970. The details of amendments, which may be made in the said act, have not yet been finalized and therefore it is premature to indicate the sectors and sevices that would be opened for contract labour.
  - (d) and (e) Do not arise in view of reply to (c) above.

## **Employment Exchanges**

- †3671. SHRI ABHAY KANT PRASAD: Will the Minister of LABOUR be pleased to state:
- (a) the number of employment exchanges together with the number of computerized employment exchanges, State-wise;
- (b) whether Government propose to include computerization programme of employment exchanges under the Central scheme during the Tenth Five Year Plan period;
  - (c) if so, the details thereof; and

†Originai notice of the question was received in Hindi.

(d) the steps taken/proposed to be taken to improve functioning of the employment exchanges?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI VIJAY GOEL): (a) State-wise details of number of employment exchanges and the number of computerized employment exchanges as on 31.12.2002 are given in the Statement (See below).

- (b) and (c) Computerization of employment exchanges is being undertaken by the respective State/Union Territory (UT) Governments. No central scheme is proposed during the 10th Five Year Plan for this purpose.
- (d) Employment Exchanges function under the administrative and financial control of the respective State/UT Governments. Among the various steps taken by them include computerization of the employment exchanges, improvements in the vocational guidance and career counselling activities.

Statement

State-wise Number of Employment Exchanges and Number of Employment
Exchanges Computerized

S.	State/Union Territory	Employment	Employment
No.		Exchanges	Exchanges computerized
1	2	3	4
1.	Andhra Pradesh	31	31
2.	Arunachal Pradesh	10	1
3.	Assam	52	*
4.	Bihar	37	4
5.	Chhattisgarh	18	3
6.	Delhi	14	5
7.	Goa	1	1
8.	Gujarat	42	42
9.	Haryana	61	9
10.	Himachal Pradesh	15	3

1	2	3	4
11.	Jammu and Kashmir	14	*
12.	Jharkhand	33	5
13.	Karnataka	40	20
14.	Kerala	84	3
15.	Madhya Pradesh	58	9
16.	Maharashtra	46	46
17.	Manipur	11	1
18.	Meghalaya	10	_
19.	Mizoram	3	1
20.	Nagaland	7	_
21.	Orissa	40	14
22.	Punjab	46	3
23.	Rajasthan	41	15
24.	Sikkim@	_	_
25.	Tamil Nadu	34	34
26.	Tripura	5	_
27.	Uttaranchal	19	7
28.	Uttar Pradesh	84	26
29.	West Bengal	75	35
30.	Andaman and Nicobar Islands	1	_
31.	Chandigarh	2	1
32.	D and N Haveli	1	_
33.	Daman and Diu	2	1
34.	Lakshadweep	1	_
35.	Pondicherry	1	1
55.	•		

Note:—@ No Employment Exchange is functioning in this State. \* Information not received from the State Government.